

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2018

Subject : Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Adani Power (Mundra) Limited ('APMuL')

Respondents : Haryana Power Purchase Centre ('HPPC') & Ors.

Parties Present : Shri Kumar Gaurav, APMuL
Ms. Ashima Gupta, Advocate, HPPC
Shri Lokesh Sinhal, Advocate, HPPC
Shri Gaurav Gupta, Advocate, HPPC
Shri Vikrant Saini, Advocate, HPPC
Shri Bipin Gupta, Advocate, Rajasthan Discoms
Shri Paramshans Saini, Advocate, Rajasthan Discoms
Shri Anand Ganeshan, Advocate, MSEDCL
Shri Tushar Mathur, Advocate, MSEDCL
Ms. Maitri Singh, Advocate, MSEDCL

Record of Proceedings

In the absence of Member (Law), the matter could not be taken up for the hearing and accordingly adjourned.

2. Learned counsel for the HPPC requested that the e-filing portal be opened to upload an affidavit. In response, the learned counsel for the Petitioner sought permission to file reply to the affidavit being filed by the HPPC.
3. Considering the submissions of the learned counsels for the HPPC and the Petitioner, the Commission directed the HPPC to file its affidavit within two days, and the Petitioner may file its response within a week thereafter.
4. The Petition shall be listed for the hearing on **22.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)